

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 630 of 2020

IN THE MATTER OF:

Raman Prakash Mangla & Ors.

... Appellants

Versus

Anuj Jain & Ors.

...Respondents

Present:

For Appellant : Mr. Rohan Jaitly, Advocate

For Respondents : Mr. Sanjay Bhatt, Advocate for IRP

O R D E R

(Through Virtual Mode)

28.07.2020 Let notice be issued on the Respondents.

Mr. Sanjay Bhatt, Advocate waives and accepts notice on behalf of erstwhile 'Interim Resolution Professional'. No further notice needs to be issued on Respondent No. 1. Learned counsel for the Appellant shall provide a complete set of paper-book on Respondent No. 1 within a week.

Let notice be issued on rest of the Respondents. Appellant to provide mobile Nos./ *e-mail* address of the Respondents. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for Admission (After Notice)' on **17th August, 2020** along with '*Company Appeal (AT) (Insolvency) No. 475 of 2020*'.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

/ns/gc/